

the following Declarations of Exemption:

- (1) 1/41/56-F.1., dated the 10th August, 1956 (3 Declarations)
- (2) 1/44/56-F.1., dated the 26th September, 1956 (3 Declarations)
- (3) 1/46/56-F.1., dated the 26th September, 1956 (5 Declarations)
- (4) 1/51/56-F.1., dated the 17th October, 1956. (1 Declaration)
- (5) 1/53/56-F.1., dated the 30th October, 1956 (1 Declaration)
- (6) 15/72/56-F.1., dated the 1st November, 1956 (9 Declarations)
- (7) 1/54/56-F.1., dated the 6th November, 1956 (1 Declaration)
- (8) 1/56/56-F.1., dated the 10th November, 1956 (2 Declarations)
- (9) 1/57/56-F.1., dated the 9th November, 1956 (1 Declaration)
- (10) 1/63/56-F.1., dated the 28th November, 1956. (1 Declaration)
[Placed in Library. See No.S-573/56]

**STATEMENT RE. LAND ADMINISTRATION
IN CANTONMENT AREAS**

Shri Datar: On behalf of Sardar Majithia, I beg to lay on Table a copy of the statement regarding Land Administration in Cantonment Areas—revision of existing Rules and Orders. [See Appendix V, annexure No. 20].

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the current session, have been assented to by the President during the last week:—

- (1) The States Reorganisation (Amendment) Bill, 1956.
- (2) The Union Territories (Laws) Amendment Bill, 1956.
- (3) The Terminal Tax on Railway Passengers Bill, 1956.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to return herewith the Central Sales Tax Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 5th December, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1956, agreed without any amendment to the Representation of the People (Fourth Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 5th December, 1956."

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1956, agreed without any amendment to the Displaced Persons (Compensation and Rehabilitation) Amendment Bill 1956f which was passed by the Lok Sabha at its sitting held on the 27th November, 1956."

(iv) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1956, agreed without any amendment to the Administration of Evacuee Property (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 27th November, 1956."